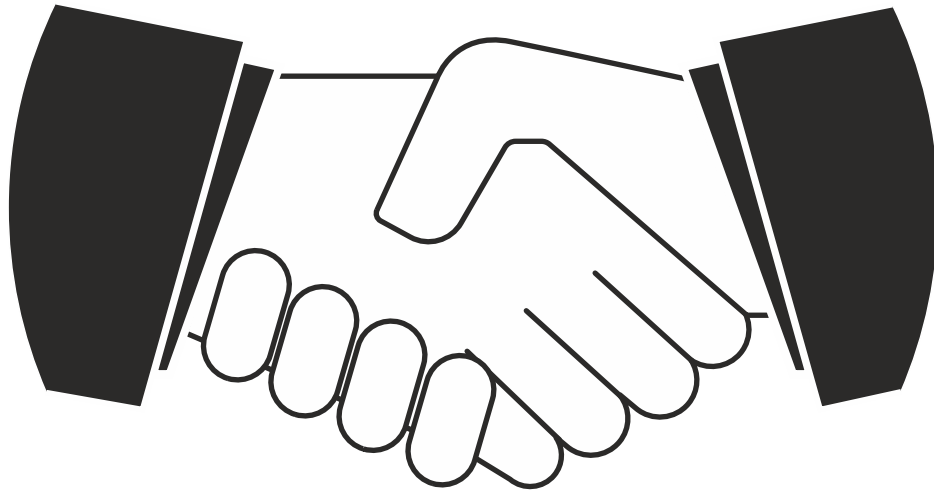




PRISON REFORMS

An Honest Endeavour by GSLSA
Under the able guidance and inspiration of
Hon'ble Mrs. Justice Sunita Agarwal,
The Chief Justice, High Court of Gujarat & Patron-In-Chief, GSLSA
and
Hon'ble Mr. Justice Biren A. Vaishnav,
Judge, High Court of Gujarat & Executive Chairman, GSLSA



PRISON REFORMS

An Honest Endeavour by GSLSA
Under the able guidance and inspiration of
Hon'ble Mrs. Justice Sunita Agarwal,
The Chief Justice, High Court of Gujarat & Patron-In-Chief, GSLSA
and
Hon'ble Mr. Justice Biren A. Vaishnav,
Judge, High Court of Gujarat & Executive Chairman, GSLSA



B. R. Gavai
Judge
Supreme Court of India



11, Tughlak Road
New Delhi- 110011
Tel.: 23016022

MESSAGE

Prison Reforms is an ideal Standard Operating Procedure (SOP) devised by the Gujarat State Legal Services Authority for improving the conditions of inmates languishing behind bars since long.

Amongst all vulnerable sections of the society, prisoners remain in the poorest condition owing to the stigma they carry. It is imperative that qualitative legal aid for proceeding with the criminal case/appeal is provided by the Legal Services Authority. Further, it should also be mandatorily ensured that the family members of the under-trial prisoners/convicts coming from poor strata are provided apt counseling and exposure to the Government Schemes so as to manage their lives smoothly. The same is ensured by the Prison Reforms designed by the Gujarat State Legal Services Authority. Simultaneously, vocational guidance is being provided to the jail inmates; measures are being taken to improve the mental health of prisoners and prompt and effective assistance is being given to deserving convicts for remission. In this regard, the initiative of the Gujarat State Legal Services Authority in the form of making institutionalized SOP for "Prison Reforms" deserves compliment.

I congratulate Gujarat State Legal Services Authority for this welcome measure.

[B. R. Gavai]

Sunita Agarwal

Chief Justice
High Court of Gujarat



MESSAGE

As the Chief Justice, I had an occasion to visit the Sabarmati Central Jail during the last week of July 2023. I found that the issue of overcrowding in the Prisons is prevalent in all the States, as I had an opportunity to observe the condition of Jails in the State of Uttar Pradesh as well. Though series of measures have been taken by the Authorities to improve the Jail Administration, but the concerns and the issues of Prisoners, whether Under Trial Prisoners or Convicts, and especially women, are becoming more and more complex. While increasing the capacity of Jails is also necessary by improvement of the infrastructure, imminent attention needs to be given for holistic welfare of the inmates. The measures to improve the conditions of Prisoners are multifold.

As an outreach programme, it was felt by the Gujarat State Legal Services Authority (GSLSA) that even the family members of the Jail inmates especially of the marginalised sections of the society often become victims of the circumstances and suffer continuous incarceration while in the society though outside jail, because of the social stigma. To help the jail inmates to reintegrate with the society after release, it is essential to help the family in overcoming the crisis.

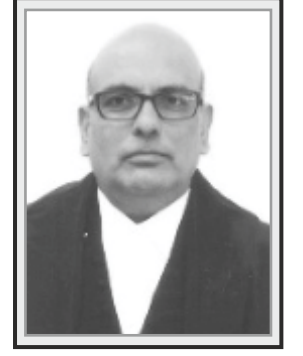
To streamline this idea and to effectively implement other measures of Prison reforms, a detailed Standard Operating Procedure (SOP), as an institutionalized base, has been prepared for execution at different levels by the legal services Authorities so that actual improvement in the overall conditions of the inmates will become a reality. Gujarat State Legal Services Authority has made an honest endeavor to frame a comprehensive SOP defining the issues and challenges of Prisoners, the objectives for reforms, suggested measures and proposed mechanism to execute the suggested Prison Reform Policy. The said SOP in the name "PRISON REFORMS" is proposed to be released at the esteemed hands of Hon'ble Mr. Justice B.R. Gavai, Judge Supreme Court of India, and Chairman, Supreme Court Legal Services Committee.

As a Patron-in-Chief of GSLSA, I sincerely hope and trust that an honest and dedicated execution of the SOP by all DLSAs and effective supervision by the GSLSA will achieve the objective of not only improving the conditions of Prisoners but also the economic and social conditions of the family members of the prisoners belonging to marginalized sections of the society.


Sunita Agarwal

Justice Biren A. Vaishnav

Judge
High Court of Gujarat
&
Executive Chairman
Gujarat State Legal Services Authority



MESSAGE

My memory goes back to 19th August, 2022, when Psycho-socio Care Centre for improving the mental health of Jail inmates was inaugurated at Sabarmati Central Jail, Ahmedabad, virtually by former Chief Justice of India - Hon'ble Mr. Justice U. U. Lalit. I had an occasion to witness the functioning of the Centre and I found that the Project which was started by the Gujarat State Legal Service Authority in association with Rashtriya Raksha University (RRU) and Department of Home, Government of Gujarat, ran successfully in providing useful counselling by the experienced psychiatrists of the Rashtriya Raksha University (RRU) in Individual and Group Sessions. Many inmates got rid of addiction due to efforts of the team of RRU. Upon completion of two years of successful implementation of the Project, I as an Executive Chairman, GSLSA, can safely say that the Project could run successfully, as the same is institutionalized with detailed Standard Operation Procedure (SOP). Considering the same, endeavor is made by Hon'ble the Patron-in-Chief, GSLSA to chalk out the SOP for holistic well being of Prisoners. The SOP intends co-ordination and convergence between all the stakeholders i.e. Legal Service Authorities, Jail Administration and District Administration. The object of establishing the committed SOP is not only to provide legal services to Jail inmates but also to cater basic needs of Family members of poor prisoners. I express my deepest gratitude in favour of Hon'ble the Chief Justice for preparing such micro level document which to mean is the first of its kind in the Country intended to bring Prison Reforms.

[Biren A. Vaishnav,J]

LEGAL SERVICES AUTHORITY AN EFFECTIVE INSTRUMENT NOT ONLY FOR REFORMATION, REHABILITATION AND REINTEGRATION OF INMATES BUT ALSO FOR EMPOWERMENT OF DEPENDENT FAMILY MEMBERS OF PRISONERS

“The idea of punishment has to be reformatory. We do not want to punish people. They must be reformed and sent back to society. Any policy must consider this aspect of reformation in it.”

Justices S Abdul Nazeer and Krishna Murari

Despite the fact that all the major stakeholders associated with Criminal justice delivery system particularly the prison authorities have in the recent past, taken the series of steps for improving the prison administration, the system has not witnessed material improvement.

In order to see that unnecessary arrests are restrained by the police authorities, as per the judgment of the Hon'ble Supreme Court of India, the authorities are periodically sensitized and are apprised of the manner in which the investigation can be navigated in criminal case involving punishment up to 7 years. Besides, the retainer lawyers and remand lawyers of the legal service authorities try to pursue the authorities before the arrest of accused in deserving cases as per NALSA guidelines for prevention of arrests. The principle of “bail is a rule and jail is an exception” is periodically refreshed by deliberation amongst the judicial fraternity in order to see that liberty of individual is protected. The technology has been introduced and applied for better and effective prison administration and for prompt criminal trial of an accused. There have been sporadic endeavor made by the Gujarat State Legal Services Authority for improving the mental health of the jail inmates; for providing vocational training to the prisoners and counselling for psychologically support to the inmates for their rehabilitation in the society, post their release from the jail. In this regard, Gujarat State Legal Services Authority has established a Psycho Sociopathy Centre – Ahmedabad where during the temporary release or release of the convict upon completion of sentence neuropathy counselling sessions are taken by renown psychiatrist at Mental Hospital, Shahibaug, Ahmedabad. The above initiative is taken to mainstream the convict with positive mindset in the society.

All the above referred measures are not enough to prevent the overcrowding in jail; timely culmination of the trials of the accused and materially improving the mental health of the inmates. The accused who languishes behind bars for long time seriously causes prejudice not only to his own personal interests but it also affects his family members prejudicially. The following statistics of the relatively peaceful and developed State of the country i.e. Gujarat, can make the picture further clear.

Prisoner Authorised Capacity and Closing Total As on 31-03-2024 - Gujarat Prison

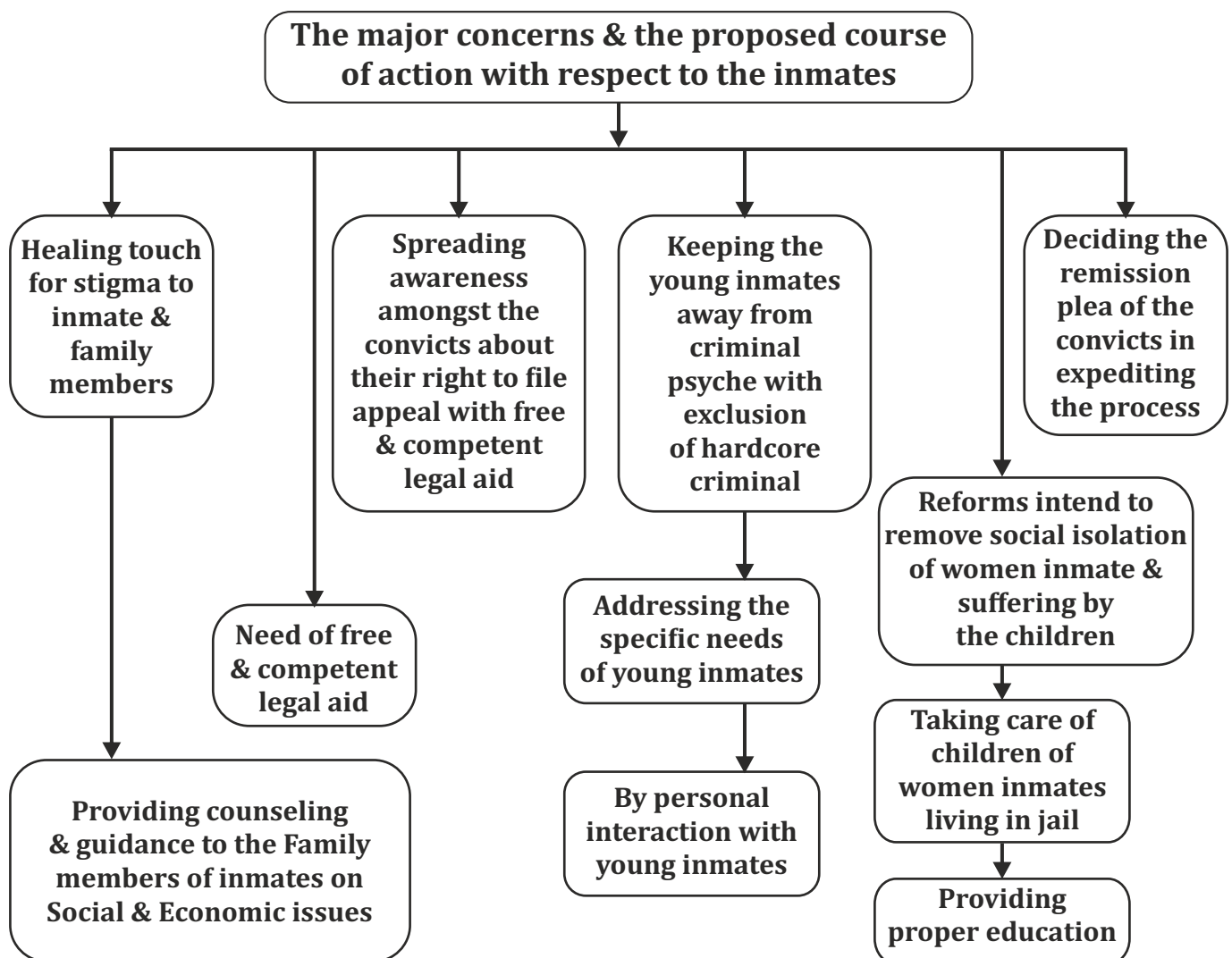
Sr. No	Name of Jails	Authorise Capacity			Under Trial Prisoners		Convicts		Total	Percentage %
		Male	Famale	Total	Male	Female	Male	Female		
1	Ahmedabad Central Prison	2646	200	2846	2174	91	1361	38	3664	129%
2	Vadodara Central Prison	955	210	1165	534	24	1047	47	1652	142%
3	Lajpore Central Prison	2757	210	2967	1960	57	756	27	2800	94%
4	Rajkot Central Prison	1147	85	1232	829	23	1235	55	2142	174%
5	Palara (Bhuj) Special Prison	490	40	530	291	10	45	2	348	66%
6	Porbandar Special Prison	110	10	120	149	0	20	0	169	141%
7	Junagadh District Prison	250	15	265	403	18	76	1	498	188%
8	Nadiad District Prison	379	42	421	371	9	76	1	457	109%
9	Bhavnagar District Prison	38230	412	384	12	51	1	448	109%	
10	Amreli District Prison	248	16	264	292	5	42	1	340	129%
11	Jamnagar District Prison	456	10	466	408	18	73	1	500	107%
12	Palanpur District Prison	260	8	268	339	10	16	0	365	136%
13	Mehsna District Prison	290	20	310	229	6	38	1	274	88%
14	Galpadar District Prison	250	40	290	274	8	20	0	302	104%
15	Rajpipla District Prison	325	22	347	88	3	24	0	115	33%
16	Himmatnagar District Prison	223	20	243	263	0	25	0	288	119%
17	Bharuch District Prison	284	25	309	234	8	31	0	273	88%
18	Navsari District Prison	265	25	290	335	11	27	1	374	129%

Sr. No	Name of Jails	Authorise Capacity			Under Trial Prisoners		Convicts		Total	Percentage %
		Male	Famale	Total	Male	Female	Male	Female		
19	Godhra Sub Jail	133	32	165	268	11	36	0	315	191%
20	Chhotaudepur Sub Jail	102	5	107	151	3	5	0	159	149%
	Surendranagar Sub jail	116	9	125	184	16	11	0	211	169%
21	Morbi Sub Jail	143	28	171	271	8	8	0	287	168%
22	Modasa Sub Jail	100	5	105	137	0	7	0	144	137%
23	Gondal Sub Jail	120	20	140	122	13	5	0	140	100%
24	Patan Sub Jail	180	22	202	269	5	3	0	277	137%
25	Dahod Sub Jail	145	20	165	142	5	9	0	156	95%
26	Amreli Open Prison	40	0	40	0	0	7	0	7	18%
27	Junagadh Open Prison	40	0	40	0	0	12	0	12	30%
28	Danteshwar Open Prison	60	0	60	0	0	20	0	20	33%
	Total	12896	1169	14065	11101	374	5086	176	16737	119%

Need to address the concerns of the inmates is extremely important for following reasons:-

- Amongst the various vulnerable sections of the society, the prisoners are most overlooked. The stigma attached for the alleged incident not only affects the prisoner personally but also vitally prejudices the interests of his family members who in most of the cases come from a very poor background.
- The inmates who are not being provided the assistance in defending their trial, in getting competent legal aid for the other cases filed by them or against them, find themselves neglected and isolated from the society which seldom transform them into habitual offenders causing a perpetual danger to peace and tranquiling in the society. Not only personal reformation of the prisoner but caring touch to his family members in deserving cases especially belonging to marginalized sections of the society can bring positivity amongst the inmates and help them to focus on improving their own mental wellbeing and prepare themselves to join the mainstream after their release.
- The prisoners (Particularly the UTPs) who are not provided competent legal aid or guidance for their case, often become rebel as they tend to lose the faith in the judicial system.

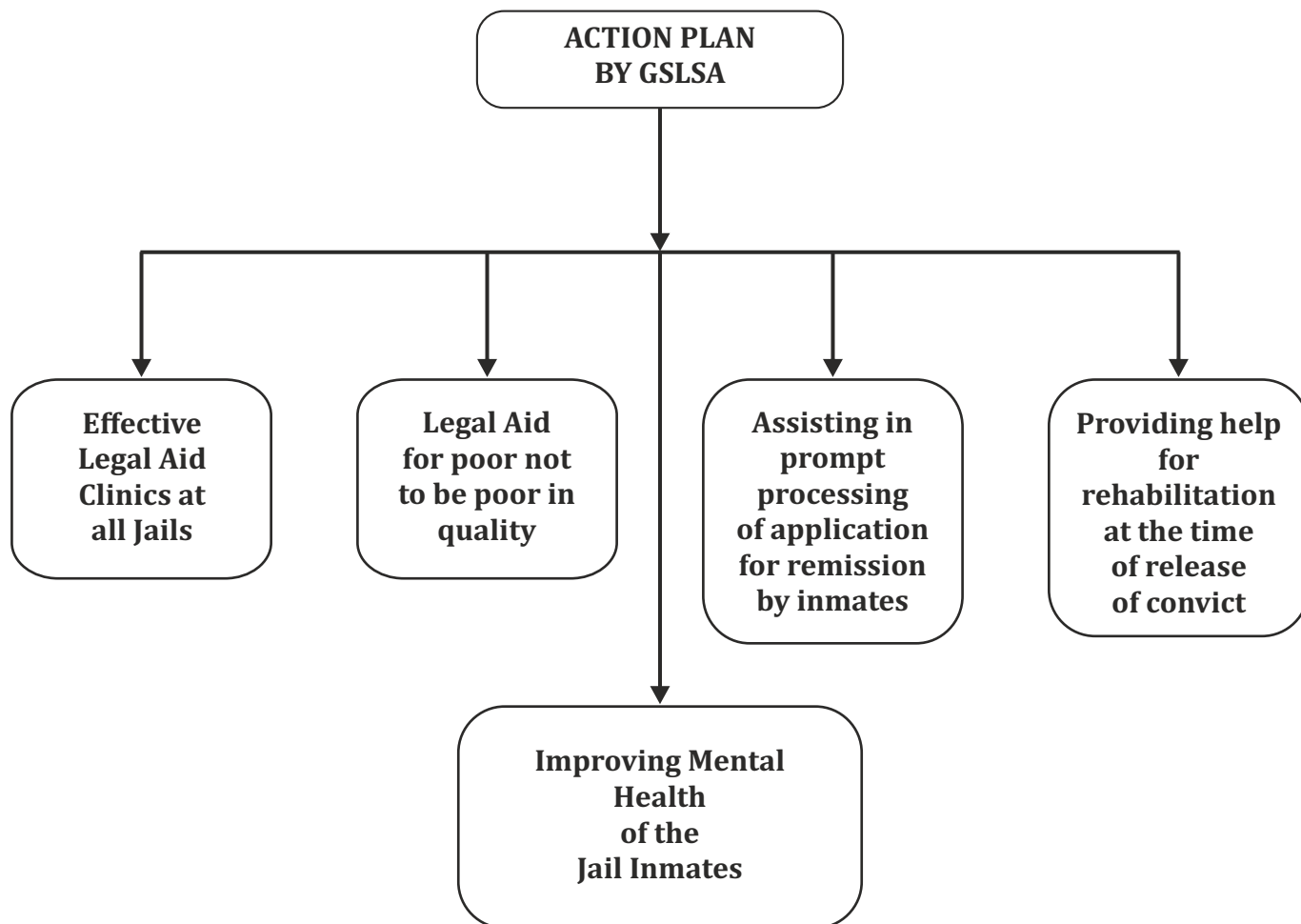
- The young inmates accused of offenses under POCSO Act when are kept in a barrack with hardened criminals get negative vibes.
- A convict who has not preferred appeal against his conviction for lack of knowledge about the free and competent legal aid, in some cases loses his precious years of life in jail.
- The inmates whose plea for remission is not being forwarded in time and even when forwarded is not decided in time, may also have to languish in the jail for very long time.
- The condition of the women inmates who have small kids find themselves in very precarious position for the impugned act of theirs will be virtual societal boycott of them.
- The condition of ailing and senior citizens group inmates who are not provided medical help or are not provided facilitation of temporary bail for treatment, may deteriorate posing an emergency challenge.



PROPOSED STANDARD OPERATING PROCEDURE (SOP) FOR PRISON REFORMS BY GSLSA:

For the above cited situation it is imperative to have a compact and institutionalized mechanism for reformation, rehabilitation and reintegration of prisoners and subsistence and progress of the family members of inmates in his absence.

Gujarat State Legal Services Authority in this regard, proposes to invoke a system in every District Legal Services Authority and Legal Service Committee for effective reformation, rehabilitation and reintegration of inmates and for providing legal services to the members of the family of inmates coming from poor strata. The Action Plan intends to look into the issues of a prisoner since inception of his arrest and he being ordered to be sent to custody till his reintegration to society post his release.



[A] Effective Legal Aid Clinics at all Jails:-

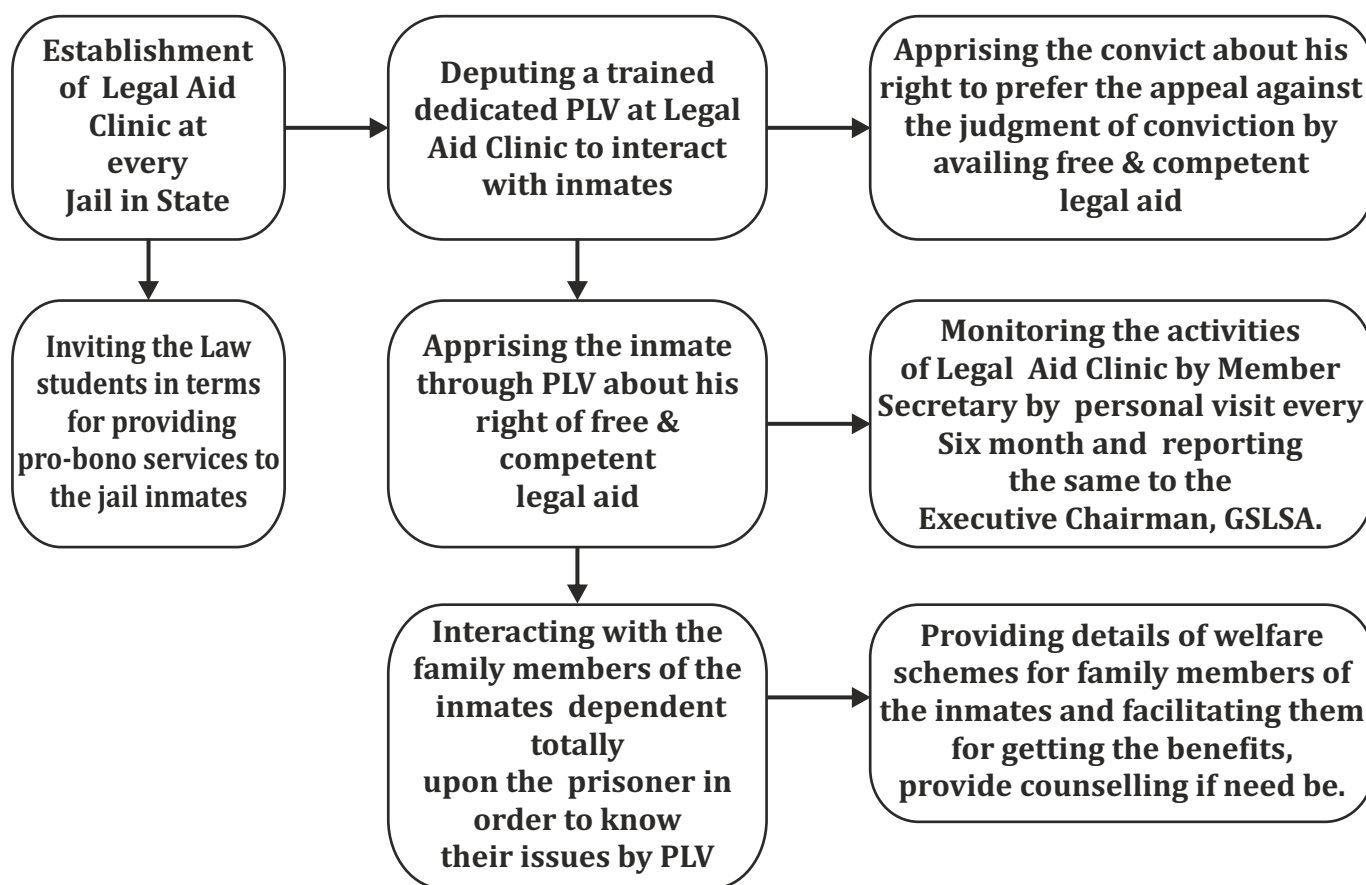
- **Establishment of Legal Aid Clinics at all Jails -**

In State of Gujarat, at all the Jails be it Central, District or Sub Jails, Legal Aid Services Clinics have been established as per NALSA (Legal Aid Clinics) Regulations 2011,

where trained and sensitized PLVs render their services. The appointed panel advocates regularly visit the jail and render the legal services in assistance to jail inmates. Besides doing above pivotal tasks with the directives issued by Hon'ble the Patron in Chief now it is proposed that :-

- Upon the accused being committed to custody, the deputed & dedicated PLV of Legal Aid Clinic at jail will interact with the prisoner about the legal assistance. The PLV shall inform the inmate that if the inmate or his family members are unable to procure, competent legal aid, then he would be entitled to defend his case by a worthy lawyer, as per NALSA Regulations for free & competent legal aid. In this regard, the PLV, if required, after obtaining the contact details of the family members of the inmate shall deliberate the issues with them.
- The PLV, in case of an accused coming from poorest strata shall contact his family members by a personal visit of his home and shall gather the concerns of the family members of the inmate.
- The PLV then shall apprise the family members about various Government welfare schemes to meet the problems of the family which may include financial constraint, education of children, serious ailment of a family member(s), civil litigation, other issues because of social stigma and facilitate them for getting the benefit of the schemes and provide counselling to overcome the crisis. The hand holding of the family members would depend upon their specific needs. The reporting of the action taken shall be made by the PLVs to concerned DLSA which in turn shall report the same to GSLSA.
- The dedicated PLV shall contact those convicts who have not preferred Criminal Appeals challenging their conviction and shall apprise them of their right of free legal aid.
- The PLV with courteous interaction at regular intervals shall try to gain the faith of the convict so that the inmate may open up before him. The PLVs shall try hard to remove all the myths of the convict about the standards of free legal aid and shall help him in preferring the criminal appeals, in a timely manner.
- Regularly Law college interns shall be invited to legal aid clinic for rendering pro bono services.
- Mandatorily once in six months, Member Secretary, GSLSA shall visit the Legal Aid Clinic established in Central Jails to observe the functioning and shall report the same to the Executive Chairman, GSLSA.
- The dedicated PLV appointed by the DLSA would be imparted sensitization training by Gujarat State Legal Services Authority, periodically.

RESOLVING THE PRELIMINARY ISSUES OF INMATES AT JAILS



[B] Legal Aid for poor not to be poor in quality:-

- **Prevention of unnecessary arrest:-**

As per the mandate issued by Hon'ble Supreme Court of India in case of **Arneshkumar V/S State of Bihar 2014(8) SCC 273** except being satisfied and the satisfaction being noted by the Police Officer no arrest can be made in case of offence punishable up to seven years. In order to achieve the object it is proposed that:-

- As per NASLA, access to early justice regulation as part of NALSA (free and competent legal services) Regulation 2010 all the remand lawyers are periodically given training and apprised of NALSA regulations and rights of the accused.
- Whenever the accused desires to have free legal aid at the police station, the panel lawyer of concerned DLSA approaches the police station and tries to satisfy the police about non requirement of arrest of the accused.

- For making this regulation effective, Hon'ble the patron In Chief and Executive Chairman of GSLSA periodically organize strategic meetings with Director General of Police, Chief Secretary and CP/ SP of the Districts and direct them to sensitize the Police Officers for not arresting a person in unwarranted cases.
- Workshops for early access to justice are also organized by GSLSA in coordination with concerned DLSAs for police officers apprising them of NALSA regulations and mandate of the Hon'ble Supreme Court of India. The collective result of these measures has shown the impact. The statistics showing the details in this regard is depicted below:

**LEGAL ASSISTANCE AT PRE-ARREST, ARREST
AND REMAND STAGE IN THE YEAR 2021**

How Many Suspects Provided Legal Assistance (At Pre-Arrest Stage At Police Stations)	How many such suspects not arrested by the police	How many arrestees provided legal assistance at the police station before producing them before courts	How many arrestees provided legal assistance at remand stage	How many applications filed at remand stage	Number of cases in which bail granted
647	272	313	836	531	414

**LEGAL ASSISTANCE AT PRE-ARREST, ARREST
AND REMAND STAGE IN THE YEAR 2022**

How Many Suspects Provided Legal Assistance (At Pre-Arrest Stage At Police Stations)	How many such suspects not arrested by the police	How many arrestees provided legal assistance at the police station before producing them before courts	How many arrestees provided legal assistance at remand stage	How many applications filed at remand stage	Number of cases in which bail granted
313	116	147	982	726	475

**LEGAL ASSISTANCE AT PRE-ARREST, ARREST
AND REMAND STAGE IN THE YEAR 2023**

How Many Suspects Provided Legal Assistance (At Pre-Arrest Stage At Police Stations)	How many such suspects not arrested by the police	How many arrestees provided legal assistance at the police station before producing them before courts	How many arrestees provided legal assistance at remand stage	How many applications filed at remand stage	Number of cases in which bail granted
106	25	352	1234	1668	1221

• **Free and Competent Legal Aid :-**

As per the directions of NALSA, Gujarat State Legal Services Authority has established Legal Aid Defense Counsels office in all the 32 Districts of the State:

- All the Legal Aid Defense Counsels have been imparted two institutional training at Gujarat State Judicial Academy during February 2023 and June 2023 respectively as well as the practical training by the -Indian Institute of Legal and Professional Development, New Delhi at Gujarat High Court on 3rd & 4th February 2024 to enhance the advocacy skills.
- The offices of LADCs have been provided the legal software support of SCC Online, AIJEL HYPERLINK and Live law.
- All important Bare Acts have been provided to the offices of LADCs.
- Continuous impact assessment of the performance of the LADCs is made out by the DLSA chairpersons. The details of the performance of LADC system in state of Gujarat is depicted below:-

Work handled by LADC office during the year 2023

S.N.	Nature of Cases		Total Cases/bail application assigned till 31.12.23	Disposal during the year
1	Sessions Cases		2331	741
2	Magistrate Courts Cases		3611	1487
3	Remand Work in Courts		898	898
4	Any other work viz. Front Office etc.		96	63
5	Bail	u/s 437	1992	1990
		u/s 439	1155	1114
	TOTAL		10083	6293

Besides even in taluka courts TLSCs an endeavor is made to see that qualitative legal aid is provided to the accused.


• **Effectively Dealing with the Claim of Juvenility and Efficiently carrying out Under Trial Review Committee meetings:-**

- All the DLSAs are directed to scrupulously follow the directions issued by NALSA for deciding the claim of juvenility by the accused.
- There are 33 UTRCs in the State of Gujarat and all are entrusted duty to see that maximum number of inmates falling in 16 categories provided by NALSA, are identified and recommended for release. All the DLSAs must pursue hard for preferring bail applications for the accused recommended for release.
- The above coordinated efforts resulted in a situation that during September to November 2023 in special Campaign launched by NALSA, total 998 under trial prisoners were released. Likewise for identifying the Juveniles languishing in the jail as per the mandate of the NALSA, extensive campaign was launched during Jan- Feb 2024 and in the said campaign about 100 suspects who lodged their claim for juvenility were identified and their claims had been processed.

[C] Improving Mental Health of the Jail Inmates:

In light of numerous directions issued by Hon'ble the Supreme Court of India to enhance the mental well- being of long suffering jail inmates in various central jails across the country, the Gujarat State Legal Services Authority (GSLSA) with kind co-operation and in collaboration with Ministry of Home Affairs and Prison Department, Government of Gujarat and Rashtriya Raksha University (RRU) has established the Psycho- Socio Care Centre at Sabarmati Central Jail, Ahmedabad. The centre was inaugurated at the esteemed hands of Hon'ble Mr. Justice U.U. Lalit, Judge, Supreme Court of India in the August presence of Shri Acharya Devvrat-Hon'ble the Governor of State of Gujarat, Hon'ble Judges of Supreme Court of India, Mr. Bhupendra Patel-Hon'ble the Chief Minister of the State of Gujarat, Mr. Harsh Sanghvi – Hon'ble Minister of State (Home) and prison development and other Dignitaries on 19th August, 2022

It is globally accepted across all the psychologists that holistic mental well being of the jail inmates is absolutely necessary as the stigma attached creates hindrances for their seamless assimilation into society, post their release. The subjects often lapse into recidivism as the underlying mental health issues are not addressed. Clinical counseling is also necessary for changing their neuropath so that person doesn't indulge into repeated criminal acts. To overcome above



issues, the centre was established at Sabarmati Central Jail on the pilot project basis. The impact assessment of the project was done after one year of the completion of the project and it transpired that the project has achieved a huge success. Average 25 inmates make visit to the centre every day. During one year total 2169 individual sessions of the inmates had been conducted. Total 64 women prisoners have been provided necessary counseling.

The services provided by the centre included psychological assessments and need based counseling and intervention Sessions. The methodology applied by the team of psychologists of RRU was semi projective, projective and objective psychological testing and evaluation of overall mental wellbeing. The psychological evaluation was working in two ways such as providing us the present mental state of the person and same time it was providing an opportunity for catharsis to the beneficiary. The method was showing excellent outcome. The same method was applied weekly on the same client to identify the changes and progress and found effective. Hence, this method has been applied to all the categories of inmates. The RRU team of experts has also taken other initiatives to increase awareness and cohesiveness among prisoners including, drawing competition, painting, mehdi competition etc. Periodically, team has started spreading mental health awareness and available services on prison radio. Later, GSLSA has introduced few more activities such as Music therapy, Sudarshan kriya, and Vipassana. Our team has started providing psycho education, and breathing exercises (Anaapansati) with aim to make them calm and to generate self-awareness which in turn has shown exciting results and number of beneficiaries have increased. The project was also appreciated during Regional Meet of NALSA on 08th March 2023 at Udaipur.

Considering the success of project, it was decided to expand its activities to other three central jails of the State viz. Rajkot, Surat and Vadodara and eventually said centres were established on 03.02.2024. Considering the success of Psycho Sociopathy Centre at Ahmedabad for convicts upon the release for proper mainstreaming at Mental Hospital, a proposal has been exchanged between Rashtriya Raksha University and Gujarat State Legal Services Authority for extending the facilities of Psycho Socio Care Centre at Surat, Rajkot and Vadodara Central Jail in form of providing rehabilitation counselling at Government Hospitals of above referred three Cities. Detailed MOU in this regard will shortly be executed.

[D] **Imparting proper counselling in Juvenile Justice Homes to Child in conflict with Law:**

In order to see that Children in conflict with Law are provided proper counselling for rehabilitation & reintegration to Society, Gujarat State Legal Services Authority proposes to execute an Memorandum of Understanding (MoU) with the Rashtriya Raksha University (RRU) in association with the Home Department, Government of Gujarat. Following are the important facets of the proposed MoU:

*"We are guilty of many errors and faults,
but our worst crime is abandoning the children,
neglecting the foundation of life...."*

Object of Psycho-Socio Care Centre at Juvenile Justice Boards:

Children and adolescents regardless of gender, cast, community, social origin, and state of residence, are subjected to individual risks for potentially harmful events. Quite often, the advantage is being taken of illegal opportunities from them as the young people are found to be involved in various offenses, become addicted to drugs, use violence against their peers, and involve in various antisocial gangs.

Children or adolescents are mostly found involved in drug paddling, theft, burglary, deviant sexual activities, etc. These situations and unwanted institutionalization lead the juveniles to lose their freedom as they might be placed on probation, or even incarcerated. This automatically enhanced their rage and revenge against societal norms and values which also negatively affects their academic welfare because they miss academic activities, family environment, peers, etc. Hence, they start blaming on self or others for their negligence and abandonment. This impacts their mental health at large and makes them vulnerable to develop severe mental health problems. Juvenile delinquency is a profound issue that not only affects the victims, but also affects the children in conflict with law themselves, their families, and society as a whole.

Mental health issues are more common in juvenile offenders than in non-offender peers. A study in the USA revealed that two-thirds of male juvenile offenders were suggested as meeting the criteria for at least one psychiatric disorder. However, in India, very little attention has been given to these special populations who remained in juvenile homes where they are exposed to a higher risk of mental illness. Hence, the need for mental health professionals in the institutions established for these children may not be ignored.

Suggested measures by Mental Health Professional in Juvenile homes/Foster homes/Special homes/ Children homes:

- To assist the Juvenile Justice Board to decide the mental health and mental age of a child in conflict with la
- To evaluate the child's functional capacities to meet all of the needs of his or her development. For example, developmental delays, neurodevelopmental disorders, behavioural and emotional functioning, executive functioning, intelligence; mental capacity, neuropsychological functioning (eg. memory, attention, executive functioning); temperament and characteristics; substance abuse and/addiction.
- Assist the Board to meet the spirit of all the 16 principles of JJ Act 2015 mentioned under Section 3.
- To provide psychological therapies by using neurocriminology model to help them develop an alternative prosocial thinking, feeling and behaviour.
- To teach them prosocial behavior to substitute antisocial thinking and behaviour.
- To provide the best mental health services to the juvenile accused and victims both, to reduce their self-blame, rage, revenge, guilt, remorse, distress etc. related emotional issues.
- To prepare an individualized intervention as per the need of child
- To identify the presence and or the level of disease, impairment, disability and handicapped caused by any condition.
- To help them to reduce the pain caused by above said conditions by providing them primary, secondary and tertiary interventions suggested by WHO".
- To run the de addiction group therapeutically programs for the children who become addicted of particular drugs.
- To conduct Career Guidance and Career Assessments for Vocational Advancement as a part of 'Society Integration'.

Methodology

All the cases will be dealt with individually during the assessment, counselling, and psychotherapy phase. However, during the intervention phase group activities will be adopted as per need and requirement.



Tools used:

1. Information schedule
2. Brief Performa
3. Psychometric tools (specific tests of intelligence, emotion, cognition, temperament, character, aptitude, interest, etc.)
4. Career Assessment for planning their future.

Pre-intervention Assessment: Case history, MSE, Psychological Assessment with Standardized tool.

Integrated Intervention Programme: Psycho- education, Music therapy, Neurocriminology model, Group therapy, Career counselling and Guidance etc.

Post-intervention Assessment: MSE, administration of checklist prepared for this purpose

Procedure:

- Pre-intervention assessment will be conducted on children to identify them as children in conflict with law. Initially, rapport will establish with the participants, which will have followed by sessions of case history taking and mental status examination. Psychological assessment in the areas of intellectual functioning, executive functioning, visuo-motor perceptual ability, behavioural problems, cognitive emotional regulation and anger expression for better understanding of the psyche of these children so that the intervention program could gradually be incorporated to help them cope better with their problems and with their situation.
- Narratives regarding their early life experiences shall be probed in view of facilitating catharsis which helped them to release their pent-up emotions.
- Integrated Intervention Programme will introduce into four modules viz.,
(1) Psycho- education (2) Music Therapy (3) Group therapy (4) Neutocriminology model for developing prosocial behaviours & values (5) Career counselling & Guidanc
- In the Psycho-education module, the subjects will have made aware of their social and personal current status with an emphasis on its implication towards their future.
- With career aptitude assessment the subjects will be assisted to focus on their

strengths and appreciated resulting in ignoring the deficiencies that will help them to overcome through Neurocriminology module.

- A group therapy module will be prepared to focus on issues related to psychoeducation regarding suicidal ideation, deliberate self-harm, and consequences of running away, along with recognition of emotion, identification, and management of aggression, identification of one's positive attributes (both by self as well as by peers) and relationship with parental figures. Some free sessions will be included in the structured module and accordingly provided. Around 15 sessions will be outlined and implemented for different groups
- A music therapy module will also be prepared focusing on Indian Classical Music based on the inclusion of "Rabindra Sangeet" within the proposed paradigm of Indian Classical Music incorporated to enhance the feeling of patriotism, transcendence, being more aware of the beauty of nature, and relating to the arduous of life based on "Brain-Behaviour functioning of Juvenile Delinquents: Reshaping by integrated intervention program" DST-CSIR Project by Dr.Sanjukta das, Dr.S.L.Vaya, Sarathy Chatterji and Atanu Dogra) Neurocriminology Module (20 Session)
- Neurocriminology module will be applied consisting 20 hours and 20 sessions (60 minute each) session. Thus, by delivering 3 sessions per week, the program can be taught in 4 weeks.

This program will target on following componenets;

1. **Self-Control:** Taught to stop and think before the act; consider consequences before making decisions.
2. **Meta-Cognition:** Taught to tune into and critically assess own thinking – to realize that how think determines what think, how feel and how behave.
3. **Emotional Management:** Juveniles success in social adjustment depends on their ability to recognize and manage their emotions not only anger but other emotions such as excitement, depression, fear, and anxiety.
4. **Social Perspective-taking:** Taught to consider other peoples' thoughts and feelings - the basis of empathy.
5. **Interpersonal Cognitive Problem-Solving Skills:** Juveniles are taught how to analyse interpersonal problems, understand and consider other people's values, behaviour and feelings; recognize how their behaviour affects other people and

why others respond to them as they do, and how to deal with problems in a pro-social manner.

6. **Social Skills:** Many Juveniles act anti-socially because they lack the skills to act pro-socially. This programs train them in skills that will help them to achieve positive reinforcement rather than rejection in social situations.
7. **Critical Reasoning:** Juveniles learn how to think logically, objectively, and rationally without distorting the facts, externalizing the blame or being misled by others.
8. **Creative Thinking:** Juveniles are taught alternative thinking - how to consider pro-social rather than anti-social ways of thinking about and responding to the problems they experience.
9. **Values Enhancement:** Throughout the programs the juvenile is led from their egocentric world-views by developing understanding and appreciation of the attitudes, values and needs of other individuals and of society.
10. Career Counseling will play an important role in reducing recidivism through the ignition of their interest in education and optimism for a dignified career. Holistic career assessments of Juveniles with standardized vernacular psychological tools will be conducted. The tools include Aptitude, Interest, and Personality assessment. The vital part of these tools is, its development and standardization on Indian population and has a fair representation of rural, urban, gender, socio economic, various academic and non-academic capacity exposure.


The participants will be assessed on

- I. What are they good at?
- II. What are they interested in pursuing?
- III. Which filed aligns with their personality traits?

The report of Career assessment will give a fair career direction to the subjects. Subjects will also be given exposure of various workshops and short courses to experience the ephemeral of several career paths.

Outcome:

1. This will reduce the burden of JJ Board at each and every aspects of decision makings.

- 
2. This will help to achieve the spirit of the principles laid down in the Section 3 of The JJ Act 2015
 3. This will help in the re integration and rehabilitation process at large in turn will promote harmony in the individual as well in society and the Nation.
 4. Assisting the JJ Board to identify the proper care taker or suitable transfer in the benefit of the child.
 5. The JJ Board can avail the services of Clinical Psychologists as and when required.
 6. This will primarily help in identifying the mental health issues leading to different types of mental disorders, disabilities resulting in children conflict with law.
 7. Assisting the JJ Board to decide proper medical care (inward) if required they will be referred to the mental health institutes.
 8. Proper de addiction program by a trained qualified professional will help the children to overcome from withdrawal related psychophysical problems. This will automatically reduce the chance of involvement of a child in drug or illegal activities in future.
 9. The neurocriminology module-based intervention will help them to understand themselves from a different perspective which in turn will automatically divert them to behave pro socially.
 10. Career counseling through proper assessment and training will help them to integrate into the mainstream of society.

Initially it is proposed that this project shall commence at place of safety, Mehsana.


[E] Assisting in prompt processing of application for remission by inmates: -

As per NALSA direction and as per the mandate of Judgments of Hon'ble Supreme Court of India, all the Secretaries of DLSAs periodically send the data of progress of remission request of inmates to Member Secretary, GSLSA who in turn shall coordinate with all the stakeholders including Law Secretary, Director General of Prison, Chairmen - DLSAs and Registrar Judicial - High Court of Gujarat for ascertaining the status of remission request of inmates. With the guidance of Hon'ble Executive Chairman, GSLSA, Member Secretary shall take appropriate steps for prompt processing of remission application.



[F] Providing help for rehabilitation that is at the time of release of convict: -

Currently, the prison authority provides the vocational training to the convicts in certain fields for example, training for carpentry work, training for running bakery, etc. However, it is proposed that workshop for running the small scale industry by obtaining necessary finance be organized at central jails at regular intervals to provide information of starting the small scale units to the inmates. The dedicated PLV of the Clinic shall apprise the convict about various Government schemes that are available for the convict to economically rehabilitate himself . Following are the Government schemes that are to be informed to the Convict at the time of his release and in case the convict finds any difficulty in getting benefits of the schemes the DLSA through its' PLV shall make necessary facilitation.



**SCHEMES PROPOSED BY
GOVERNMENT
OF
GUJARAT
COMPLIMENTING
TO
REINTEGRATION
OF
INMATES**

ઉદ્યોગ, રોજગાર અને કૌશલ્ય અંગેની યોજનાઓ

પ્રધાનમંત્રી મુદ્રા યોજના

લાભ કોને મળે

કોઈ પણ ભારતીય નાગરિક અથવા ફર્મ જે નવો ધંધો શરૂ કરવા માગતા હોય અથવા ચાલુ ધંધાને વધારવા માગતા હોય અને જેની નાણાકીય જરૂરિયાત રૂ. ૧૦ લાખ હોય.

કેટલો લાભ મળે :

- શિશુ લોન - રૂ. ૫૦,૦૦૦/-
- કિશોર લોન - રૂ. ૫૦,૦૦૦/- થી રૂ. ૫,૦૦,૦૦૦/-
-

શરતો :

- આ યોજના અનુસાર સામાન્ય માણસ ગેરેંટી વગર લોન અરજી કરી શકે છે.
- કોઈપણ પ્રકારની પ્રોસેસ ફી નથી હોતી.
- આ યોજનામાં વર્કીંગ કેપીટલ લોન મુદ્રા કાર્ડ દ્વારા આપી શકાય છે.

લાભ ક્યાંથી મળે ?

- જાહેર ક્ષેત્રની બેંકો, ખાનગી બેંકો, ગ્રામીણ બેંકો, સહકારી બેંકો દ્વારા આ યોજના હેઠળ ધિરાણ આપવામાં આવે છે.
- નાના ધંધાવાળા જે માલિક હોય અથવા ભાગીદારી પેઢી દ્વારા ધંધો ચલાવતા હોય તેમજ ઉત્પાદન કરતા એકમો તેમજ સેવાક્ષેત્રમાં સંકળાયેલા એકમો આ યોજના હેઠળ લોન મેળવી શકે છે.

કયા કયા પુરાવાઓ જોઈએ :

- લોન મેળવવા માટે નિયત નમૂનાનું અરજીપત્રક, પાસપોર્ટ સાઈઝના ફોટા, ફોટાવાળું ઓળખપત્ર એટલે કે આધારકાર્ડ, ચૂંટણીકાર્ડ, પાનકાર્ડ, ડ્રાઈવીંગ લાયસન્સ (કોઈપણ એક), રહેઠાણનો પુરાવો, છેલ્લા છ માસની બેંક પાસબુકની નકલ/સ્ટેટમેન્ટ, ઓફિસ/એકમ નોંધણીનો પુરાવો (એસ્ટાબ્લીશમેન્ટ પ્રુફ)

દત્તોપંત ઠેંગડી કારીગર વ્યાજ સહાય યોજના

લાભ કોને મળે

- શહેરી અને ગ્રામ્ય વિસ્તારમાં આર્ટિઝન તરીકે નોંધાયેલા કારીગરોને
- ઉંમર ૧૮ વર્ષથી વધુ.
- કારીગર વિકાસ કમિશ્નર હેન્ડલુમ/વિકાસ કમિશ્નર હેન્ડીક્રાફ્ટ/ઈન્ડેક્સ-સી દ્વારા અપાયેલ આર્ટિઝન તરીકેનું ઓળખપત્ર ધરાવતો હોવો જોઈએ.
- કારીગર હાથશાળ કે હસ્તકલાની કારીગરીનો જાણકાર હોવો જોઈએ.
- ખોડખાંપણ ધરાવતા વિકલાંગ/અંધ કારીગરો પણ આ યોજનાનો લાભ લઈ શકશે.
- આવક મર્યાદા નથી.

કેટલો લાભ મળે :

- આ યોજનામાં લાભાર્થીને રૂ. ૧.૦૦ લાખની મહત્તમ મર્યાદામાં મશીનરી અથવા વર્કિંગ કેપીટલ (કાચોમાલ ખરીદવા માટે) અથવા બંને માટે ધિરાણ મળી શકશે.
- માર્જનની સહાય : આ યજોના હેઠળ બેંક દ્વારા મંજૂર થયેલ લોન ધિરાણ થયા બાદ નીચે મુજબ માર્જનની સહાય ચૂકવવાની રહેશે.

માર્જનની સહાય :

જનરલ કેટેગરી પુરુષ	અનામત કેટેગરી (અનુસૂચિત જાતિ/અનુસૂચિત જનજાતિ/મહિલા/૪૦% કે તેથી વધુ અંધ કે અપંગ)
૨૦%	૨૫%

- વ્યાજ સહાય : આ યોજના હેઠળ ૭ (સાત) ટકાના દરે વ્યાજ સહાય મળવાપાત્ર થશે, જે સહાય દર ૬ (છ) મહિને બેંક તરફથી કલેઈમ મળ્યેથી લાભાર્થીના ખાતામાં જમા કરાવવાની રહેશે. આ સહાય મહત્તમ ત્રણ વર્ષ સુધી જ મળવાપાત્ર રહેશે. વધુમાં વધુ ત્રણ વર્ષ સુધી નિયમિત બેંક નક્કી કરે તે મુજબ હપ્તા ભરનાર લાભાર્થીને બેંકની ભલામણથી ફરીથી આ યોજના હેઠળ વ્યાજ સહાયનો લાભ આપી શકાશે. પરંતુ મહત્તમ ત્રણ વાર આ જ શરતો હેઠળ આ યોજનાનો લાભ મળી શકશે.

વ્યાજનો દર :

- રીઝર્વબેંક દ્વારા નક્કી કરવામાં આવે તે દરે બેંકો લોન પેટે વ્યાજની આકારણી કરશે.

અમલીકરણ એજન્સી :

- ગ્રામ્ય અને શહેરી વિસ્તારની તમામ અરજીઓ માટે સંબંધિત જિલ્લાના જિલ્લા ઉદ્યોગ કેન્દ્રનો સંપર્ક સાધવાનો રહે છે.

નાણાંકીય સંસ્થાઓ :

- (૧) રાષ્ટ્રીયકૃત બેંકો (૨) તમામ પ્રાદેશિક ગ્રામીણ બેંકો (૩) સહકારી બેંકો (૪) પબ્લિક સેક્ટર બેંકો (૫) ખાનગી બેંકો

કુટિર ઉદ્યોગના કારીગરોને નવા ધંધા કે ચાલુ ધંધાના વીકાસ માટે નીચે જણાવેલ હેતુ માટે નાણાંકીય સવલત મળી શકે છે.

(૧) કાચો માલ ખરીદવા (૨) સાધન-ઓજારો અને મશીનરી ખરીદવા.

લોનની પરત ભરપાઈ :

- લોનના હપ્તા ધિરાણ આપ્યા બાદ બેંક નક્કી કરે તે પ્રમાણે શરૂ કરવાના રહેશે. અપાયેલ લોન વ્યાજ સહિત ઓછામાં ઓછા ૧૨ અને વધુમાં વધુ ૩૬ માસિક હપ્તામાં નિયમિત ભરપાઈ કરવાની રહેશે અને તે લાભાર્થીને બંધનકર્તા રહેશે.

કયા કયા પુરાવા જોઈએ.

- નિયત અરજીપત્રક (બે નકલમાં) પાસપોર્ટ સાઈઝના બે ફોટોગ્રાફ્સ (ફોટા ફોર્મની બંને નકલો ઉપર ચોંટાડવા)
- અરજીમાં નીચે મુજબના કાગળોની પ્રમાણિત નકલ જોડવી :
- ચૂંટણી ઓળખપત્ર / આધારકાર્ડ, આર્ટીઝન કાર્ડ, જન્મ નોંધણીનું પ્રમાણપત્ર અથવા શાળા છોડવાનું પ્રમાણપત્ર, જો સાધન-ઓજાર ખરીદવાના હોય તો તનો ટીન/વેટ નંબરવાળા ભાવપત્રકો, સૂચિત ધંધાના સ્થળનો આધાર (ભાડાચીઠ્ઠી/ભાડા કરાર, મકાનવેરાની પહોંચ વગેરે) વીજળી વપરાશ કરવાની હોય તો તેનો પુરાવો/સંમતિ પત્ર.
- અરજી ફોર્મ અને વધુ માહિતી માટે સંપર્ક :
 - (૧) જિલ્લા ઉદ્યોગ કેન્દ્ર રાજકોટ.
 - (૨) વેબસાઈટ રે: www.ujda.gov.in ઉપરથી ફોર્મ ડાઉનલોડ કરી મેળવી શકાય છે.

શ્રી વાજપાઈ બેન્કેબલ યોજના

લાભ કોને મળે

- ગુજરાતના શહેરી અને ગ્રામ્ય વિસ્તારોના ૧૮ થી ૬૫ વર્ષના બેરોજગાર વ્યક્તિઓને, વિકલાંગ વ્યક્તિઓને સ્વતંત્ર વ્યવસાય (ઉદ્યોગ, વેપાર અને સેવાક્ષેત્રે)

કેટલો લાભ મળે ?

બેંક મારફતે લોન ધિરાણની મહત્તમ મર્યાદા :

- ઉદ્યોગ ક્ષેત્ર માટે મહત્તમ રૂા. ૮ લાખ
- સેવાક્ષેત્ર માટે મહત્તમ રૂા. ૮ લાખ
- વેપાર ક્ષેત્ર માટે મહત્તમ રૂા. ૮ લાખ

ધિરાણની રકમ ઉપર સહાયના દર :

વિસ્તાર	જનરલ કેટેગરી	અનુસૂચિત જાતિ/અનુસૂચિત જનજાતિ/માણુ સૈનિક/ મહિલા/૪૦ ટકા કે તેથી વધુ વિકલાંગ
ગ્રામ્ય	૨૫ ટકા	૪૦ ટકા
શહેરી	૨૦ ટકા	૩૦ ટકા

સહાયની મહત્તમ મર્યાદા : ક્ષેત્ર સહાયની મહત્તમ મર્યાદા (રકમ રૂપિયામાં)

- ઉદ્યોગ : રૂા. ૧,૨૫,૦૦૦/-
- સેવા : રૂા. ૧,૦૦,૦૦૦/-
- વેપાર : રૂા. ૮૦,૦૦૦/- (રીઝર્વ કેટેગરી)

નોંધ : (૧) વિકલાંગ લાભાર્થીના કિસ્સામાં કઈપણ ક્ષેત્ર માટે મહત્તમ સહાય રૂા. ૧,૨૫,૦૦૦/- રહેશે.

(૨) અનામત કેટેગરીમાં ૫ ટકા મુજબ લાભાર્થીને ફાળો રહેશે.

લાભ ક્યાંથી મળે ?

- અરજીમાં સંપૂર્ણ વિગતો ભરી બિડાણ સાથે જિલ્લા ઉદ્યોગ કેન્દ્રને બે નકલમાં મોકલવાની રહેશે.
- સંબંધિત જિલ્લા ઉદ્યોગ કેન્દ્ર
- કયા કયા પુરાવાઓ જોઈએ
- દરેક પુરાવાની પ્રમાણિત નકલ જોડવી.
- ચૂંટણી ઓળખપત્ર/આધાર કાર્ડની નકલ
- જન્મનું પ્રમાણપત્ર / શાળા છોડ્યાનું પ્રમાણપત્ર
- શૈક્ષણિક લાયકાતનું પ્રમાણપત્ર (છેલ્લી પરીક્ષા પાસ કરેલ હોય તેની માર્કશીટ)

- જાતિનું અધિકૃત પ્રમાણપત્ર (અનુસૂચિત જાતિ અને અનુસૂચિત જનજાતિ માટે)
- ૪૦ ટકા કે તેથી વધુ વીકલાંગ લાભાર્થીના કિસ્સામાં વિકલાંગતા ટકાવારીનું સિવિલ સર્જનનું/સક્ષમ અધિકારીનું પ્રમાણપત્ર
- તાલીમ/અનુભવનું પ્રમાણપત્ર (વારસાગત કારીગર સિવાય)
- અરજ સાથે નીચે મુજબના અસલ કાગળો જોડવા.
- જે સાધન-ઓજાર ખરીદવાના હોય તેના વેટ-ટીન નંબરવાળા ભાવપત્રકો
- સુચિત ધંધાના સ્થળોનો આધાર (ભાડાચિઠ્ઠી/ભાડા ઘર/મકાનવેરાની પહોંચ)
- વીજળી વપરાશ કરવાની હોય તો મકાન માલિકનું સંમતિપત્રક / ઈલેક્ટ્રીક બીલ

શરતો :

- ઉંમર ૧૮ થી ૬૫ વર્ષ
- ઓછામાં ઓછું ધોરણ ૪ પાસ અથવા તાલીમ /અનુભવ સંસ્થામાંથી ઓછામાં ઓછા ૩ માસની તાલીમ અથવા સરકાર માન્ય સંસ્થામાંથી ઓછામાં ઓછા એક માસની તાલીમ લીધેલ હોવી જોઈએ. અથવા વારસાગત કારીગરો હોવા જોઈએ.
- આવક મર્યાદા નથી.
- યોજનાનો લાભ એક વ્યક્તિને માત્ર એક જ વખત આપવાનો રહેશે.

માનવ ગરીમા યોજના

લાભ કોને મળે

- અનુસૂચિત જાતિના વ્યક્તિઓ આર્થિક રીતે પગભર થઈ શકે અને સમાજના અન્ય વર્ગોની મારફત હરોળમાં આવી શકે તે માટે યોજના અમલીત છે.
- આ યોજના અંતર્ગત શહેરી વિસ્તાર માટે આવક મર્યાદા રૂ. ૧,૫૦,૦૦૦/- તથા ગ્રામ્ય વિસ્તાર માટે રૂ. ૧,૨૦,૦૦૦/- છે જ્યારે અતિ પછાત માટે કોઈ આવક મર્યાદા નથી.

લાભ ક્યાંથી મળે

- નાયબ નિયામક અનુસૂચિત જાતિ કલ્યાણની કચેરી, રાજકોટ.
- સમાજ કલ્યાણ નિરીક્ષક શ્રી (સંબંધિત તાલુકામાં) સહાય માટે અરજી કરી શકે છે.

કેટલો લાભ મળે

- આ યોજનામાં જુદા જુદા ૨૮ સાધનોની સહાય આપવામાં આવે છે.
- કડીયાકામ, સેન્ટ્રીંગ કામ, વાહન સર્વિસીંગ અને રીપેરીંગ, મોચીકામ, દરજીકામ, ભરતકામ, કુંભારીકામ, વિવિધ પ્રકારની ફરો, પ્લમ્બર કામ, રસોઈકામ માટે પ્રેસરકુકર, ઈલેક્ટ્રીક રીપેરીંગ, લુહારીકામ, સુથારીકામ, ધોબીકામ, સાવરણી-સુપડા બનાવનાર, દૂધ-દહીં વેચનાર, માછલી વેચનાર, પાપડ બનાવટ, અથાણા બનાવટ, ગરમ ઠંડા પીણા વેચનાર, પંચર કીટ, ફ્લોર મીલ, મસાલા મીલ, રૂની દીવેટ બનાવનાર, મોબાઈલ રીપેરીંગ, પેપર કપ અને ડીશ બનાવટ, હેર કટીંગ અને બ્યુટી પાર્લર.

કયા કયા પુરાવાઓ જોઈએ.

આવકનો દાખલો, જાતિનો દાખલો, રેશનકાર્ડ, ઉંમરનો પુરાવો, શૈક્ષણિક લાયકાતનો આધાર, આધારકાર્ડ, અનુભવનું પ્રમાણપત્ર

માનવ કલ્યાણ યોજના

લાભ કોને મળે

- ગ્રામ્ય વિસ્તારના લાભાર્થી જે ગરીબી રેખાની યાદીમાં હોય(આવકનો દાખલો રજૂ કરવાનો રહેતો નથી.)
- અરજદાર આર્થિક રીતે પછાત વર્ગોના સમૂહના હોય, કુટુંબની વાર્ષિક આવક ગ્રામ વિસ્તાર માટે રૂ. ૧,૨૦,૦૦૦/- અને શહેરી વિસ્તાર માટે રૂ. ૧,૫૦,૦૦૦/- હોય.
- ૧૬ વર્ષથી ૬૦ વર્ષ

કેટલો લાભ મળે

- રૂ. ૫,૦૦૦/- થી રૂ. ૪૮,૦૦૦/- ની મર્યાદામાં લાભાર્થી દીઠ સાધન ઓજારના સ્વરૂપમાં યાદી પરિશિષ્ટ-૧ માં આપેલ છે.

લાભ ક્યાંથી મળે

- સંબંધિત જિલ્લા ઉદ્યોગ કેન્દ્ર

કયા કયા પુરાવા જોઈએ.

- પાસપોર્ટ સાઈઝનો ફોટો.
- બારકોડેડ રેશનકાર્ડની પ્રમાણિત નકલ
- ઉંમરનો પુરાવો
- જાતિનો પુરાવો
- ગ્રામ્યમાં બીપીએલ સ્કોર નંબર સાથે / શહેરી વિસ્તાર માટે સુવર્ણ રોજગારી કાર્ડની નકલ / આવકનો દાખલો
- ધંધાના અનુભવનો દાખલો
- ચૂંટણી ઓળખપત્રની નકલ, આધારકાર્ડની નકલ

પરિશિષ્ટ-૧ : ૨૮ વ્યવસાય (ટ્રેડ) અને તેની ટૂલકીટની અંદાજિત રકમની વિગત

અ.નં.	ટ્રેડના નામ	અંદાજિત રકમ (રૂ.)
૧.	કડીયાકામ	૧૪૫૦૦
૨.	સેન્ટીંગ કામ	૭૦૦૦
૩.	વાહન સર્વિસીંગ અને રીપેરીંગ	૧૬૦૦૦
૪.	મોચી કામ	૫૪૫૦
૫.	દરજીકામ	૨૧૫૦૦
૬.	ભરતકામ	૨૦૫૦૦
૭.	કુંભારી કામ	૨૫૦૦૦
૮.	વિવિધ પ્રકારની ફેરી	૧૩૮૦૦
૯.	પ્લમ્બર	૧૨૩૦૦
૧૦.	બ્યુટી પાર્લર	૧૧૮૦૦
૧૧.	ઈલેક્ટ્રીક એપ્લાયન્સીસ રીપેરીંગ	૧૪૦૦૦
૧૨.	ખેતીલક્ષી લુહારી / વેલ્ડીંગ કામ	૧૫૦૦૦
૧૩.	સુથારીકામ	૯૩૦૦
૧૪.	ધોબીકામ	૧૨૫૦૦
૧૫.	સાવરણી અને સુપડા બનાવનાર	૧૧૦૦૦
૧૬.	દુધ-દહીં વેચનાર	૧૦૭૦૦
૧૭.	માછલી વેચનાર	૧૦૬૦૦
૧૮.	પાપડ બનાવનાર	૧૩૦૦૦
૧૯.	અથાણા બનાવટ	૧૨૦૦૦
૨૦.	ગરમ, ઠંડાપીણા, અલ્પાહાર વેચાણ	૧૫૦૦૦
૨૧.	પંચર કીટ	૧૫૦૦૦
૨૨.	ફ્લોર મીલ	૧૫૦૦૦
૨૩.	મસાલા મીલ	૧૫૦૦૦
૨૪.	રૂ ની દીવેટ બનાવવી (રાખી મંડળની બહેનો)	૨૦૦૦૦
૨૫.	મોબાઈલ રીપેરીંગ	૮૬૦૦
૨૬.	પેપરકમ અને ડીશ બનાવટ (સખી મંડળ)	૪૮૦૦૦
૨૭.	રસોઈકામ માટે પ્રેશર કુકર (૭૪૪વલા કનેક્શનના લાભાર્થી)	૩૦૦૦

રાષ્ટ્રીય ગ્રામીણ આજીવિકા મિશન (નેશનલ રૂરલ લાઈવલીહુડ મિશન)

યોજનાનો ઉદ્દેશ :

- ગ્રામીણ ગરીબ પરિવારની મહિલાઓને સમૂહના માધ્યમથી ગરીબીમાંથી બહાર લાવી તેની આજીવિકામાં વધારો થાય.

લાભાર્થી :

- ગ્રામીણ ગરીબ પરિવારની મહિલાઓ જે તે ગામના રહિશ હોવા જોઈએ.
- બી.પી.એલ. પરિવારના હોવા જોઈએ અથવા
- વર્ષ ૨૦૧૧ ની એસીઈસી યાદીમાં નામ હોવું જોઈએ અથવા
- ગ્રામ પંચાયત દ્વારા ઠરાવ સ્વ સહાય જૂથમાં જોડવા અંગેનો ઠરાવ થયેલ હોય.

યોજનાકીય સહાય :

- ગ્રામીણ ગરીબ પરિવારની મહિલાઓને સ્વ સહાય જૂથમાં જોડાયા બાદ નીચે મુજબના લાભ મળવાપાત્ર છે.
- મંડળની રચના બાદ એસએચજીને રૂ. ૧૦ હજારથી રૂ. ૧૫ હજાર રીવોલ્વીંગ ફંડ મળવાપાત્ર છે.
- સ્વ સહાય જૂથને રૂ. ૨૫૦૦ (બે હજાર પાંચસો) સ્ટાર્ટઅપ ફંડ અને ગ્રામ સંગઠનને રૂ. ૫૦,૦૦૦ (પચાસ હજાર) સ્ટાર્ટઅપ ફંડ મળવાપાત્ર છે.
- દરેક સ્વ સહાય જૂથને રૂ. ૨ લાખથી રૂ. ૫ લાખ કેશ કેડીટ લોન બેંક મારફત મળી શકે છે.
- કેશ કેડીટ લોન પર ૫ (પાંચ) ટકા વ્યાજ સહાય મળવાપાત્ર છે.
- પ્રત્યેક ગ્રામ સંગઠન દીઠ વધુમાં વધુ રૂ. ૭ લાખ કોમ્યુનિટી ઇન્વેસ્ટમેન્ટ ફંડ મળવાપાત્ર છે.
- એક એસએચજીને રૂ. ૭૦,૦૦૦ કોમ્યુનિટી ઇન્વેસ્ટમેન્ટ ફંડ મળવાપાત્ર છે.
- વિનામૂલ્યે સ્વ રોજગારલક્ષી તાલીમ આપી ઉત્પાદિત વસ્તુના વેચાણ માટેની માર્કેટ વ્યવસ્થા પૂરી પાડવામાં આવે છે.
- ઉપરોક્ત નાણાકીય ભંડોળમાંથી સભ્યને આંતરિક ધિરાણ પેટે સહાય મળે છે.
- આ ઉપરાંત એસએચજીમાં જોડાયેલ સભ્યના ૧૮ થી ૩૫ વર્ષના યુવક-યુવતીઓ વિનામૂલ્યે સ્વ રોજગારલક્ષી તાલીમ આપી રોજગારીની તક પૂરી પાડવામાં આવે છે.
- યોજના હેઠળ જુદી જુદી કેડર હેઠળ લાયકાત અનુસાર સખી મંડળના સભ્યની પસંદગી કરી આજીવિકાની તક આપવામાં આવે છે. (બેંક મિત્ર, બેંક સખી, બુક કીપર, વીમા સખી, કૃષિ મિત્ર, પશુ સખી, બી.સી.સખી)

જરૂરી પુરાવા :

રેશનકાર્ડ, આધાર કાર્ડ, ચૂંટણી કાર્ડ, બીપીએલનો દાખલો

લાભ ક્યાથી મળે

- તાલુકા પંચાયત કેચરી ખાતે તાલુકા વિકાસ અધિકારીશ્રી અને એનઆરએલએમ યોજનામાં તાલુકા લાઈવલી હુડ મેનેજરશ્રીનો સંપર્ક કરવો.

મુખ્ય મંત્રી ગ્રામોદય યોજના

યોજનાનો ઉદ્દેશ :

- બેરોજગાર લોકને રૂા. ૮ હજારથી રૂા. ૧૦ હજાર સુધીની માસિક રોજગારી મળી રહે.

યોજનાની અમલવારી :

- રાજ્ય સરકારશ્રી દ્વારા ગ્રામીણ વિસ્તારના બેરોજગાર પુરુષ કે સ્ત્રીઓને વિવિધ એજન્સીઓ મારફત રૂા. ૮ હજારથી રૂા. ૧૦ હજાર સુધીની માસિક રોજગારી મળી રહે તે પ્રકારની સુવિધા આપવામાં આવે છે.

લાભ ક્યાંથી મળે :

- તાલુકા પંચાયત કચેરી ખાતે તાલુકા વીકાસ અધિકારીશ્રી અને એનઆરએલએમ યોજનામાં તાલુકા લાઈવલી હુડ મેનેજરશ્રીનો સંપર્ક કરવો.

આરસેટી (રૂરલ સેલ્ફ એમ્પ્લોયમેન્ટ ટ્રેનિંગ ઈન્સ્ટીટ્યુટ

આરસેટી પ્રોગ્રામ વિશે

- આરસેટી સંસ્થા ગ્રામીણ ગરીબ યુવક-યુવતીઓ માટે સ્વરોજગારલક્ષી તાલીમ આપતી સંસ્થા છે.
- આરસેટી સંસ્થા રાષ્ટ્રીય ગ્રામીણ આજીવિકા મિશન (એનઆરએલએમ) યોજનાનો ભાગ છે.

આરસેટી સંસ્થાનો ઉદ્દેશ :

- ગ્રામીણ ગરીબ યુવક-યુવતીઓ માટે સ્વરોજગારલક્ષી તાલીમ આપતી સંસ્થા છે જે કુશળ અને ઉત્પાદક કારીગરો તૈયાર કરે છે. આરસેટી સંસ્થામાં નિવાસી અને બીનનિવાસી તાલીમોનો સમાવેશ થાય છે.

લાભાર્થી પસંદગીના નિયમો :

- આરસેટી સંસ્થાના લક્ષ્યાંક લાભાર્થી ૧૮ થી ૪૫ વર્ષની ઉંમરના ગ્રામીણ યુવક અને યુવતી ગરીબ પરિવારના હોવા જોઈએ.
- બીપીએલ/અંત્યોદય અન્ન યોજનાના કાર્ડધારક પરિવાર ના હોવા જોઈએ અથવા
- એનઆરએલએમ યોજનાના બીપીએલ એસએચમાં જોડાયેલ હોવા જોઈએ.
- વર્ષ ૨૦૧૧ ની વસતિ ગણતરીના એસઈસીસી-૨૦૧૧ ની યાદીમાં તે પરિવારને સમાવેશ હોય.
- પીઆઈપી પસંદગી પામેલ સભ્ય.

લાભ ક્યાંથી મળે :

- તાલુકા પંચાયત કચેરી ખાતે તાલુકા વીકાસ અધિકારીશ્રી અને એનઆરએલએમ યોજનામાં તાલુકા લાઈવલીહુડ મેનેજરશ્રીનો સંપર્ક કરવો.

ડો. પી.જી. સોલંકી ડોક્ટર અને વકીલ લોન / સહાય તથા સ્ટાઈપેન્ડ યોજના

કોને લાભ મળે :

- અનુસૂચિત જાતિના કાયદાના સ્નાતકોને વકીલાતનો સ્વતંત્ર વ્યવસાય શરૂ કરવા તેમજ તબીબી સ્નાતકોને સ્વતંત્ર દવાખાનું શરૂ કરવા માટે લોન તથા સહાય આપવામાં આવે છે.
- આ યોજના અંતર્ગત શહેરી વિસ્તાર માટે આવક મર્યાદા રૂ. ૧,૫૦,૦૦૦/- તથા ગ્રામ્ય વિસ્તાર માટે રૂ. ૧,૨૦,૦૦૦/- છે.
- અનુસૂચિત જાતિના કાયદાના સ્નાતકો માટે વકીલાતની તાલીમ માટે સ્ટાઈપેન્ડ આપવામાં આવે છે.
- જેમાં લાભાર્થી વકીલને ત્રણ વર્ષ માટે સ્ટાઈપેન્ડ અને સીનિયર વકીલને તાલીમ આપવા માટે ભથ્થું ચૂકવવાની જોગવાઈ છે.

લાભ ક્યાંથી મળે :

- નાયબ નિયામકશ્રી, અનુસૂચિત જાતિ કલ્યાણની કચેરી, રાજકોટ

કેટલો લાભ મળે :

- કાયદાના સ્નાતકો માટે રૂ. ૭,૦૦૦/- લોન (૪% વ્યાજદરે) અને રૂ. ૫,૦૦૦/- સહાય મળી કુલ રૂ. ૧૨,૦૦૦/- આપવામાં આવે છે.
- જ્યારે તબીબી સ્નાતકોને રૂ. ૨૫,૦૦૦/- સહાય તથા રૂ. ૨,૫૦,૦૦૦/- લોન આપવામાં આવે છે.
- તબીબી અનુસ્નાતકોને રૂ. ૩,૫૦,૦૦૦/- લોન સહાય વ્યવસાય માટે મળવાપાત્ર છે જેમાં આવક મર્યાદાનું ધોરણ નથી.
- તેમજ વકીલોને સ્ટાઈપેન્ડ સ્વરૂપે માસિક લેખે પ્રથમ વર્ષે રૂ. ૧૦૦૦/-, દ્વિતીય વર્ષે રૂ. ૮૦૦/- અને ત્રીજા વર્ષે રૂ. ૬૦૦/- સ્ટાઈપેન્ડ ચૂકવવામાં આવે છે ઉપરાંત તાલીમ આપનાર સીનિયર વકીલને રૂ. ૫૦૦/- સહાય ચૂકવવામાં આવે છે

દીનદયાળ ઉપાધ્યાય ગ્રામીણ કૌશલ્ય યોજના (ડીડીયુ-જીકેવાય)

ડીડીયુ-જીકેવાય યોજના વિષે :

- દીનદયાળ ઉપાધ્યાય ગ્રામીણ કૌશલ્ય યોજના (ડીડીયુ-જીકેવાય) ગ્રામીણ ગરીબ યુવક-યુવતીઓને રોજગાર સાથે જોડી તેમના કૌશલ્ય વિકાસ માટેની યોજના છે જે રાષ્ટ્રીય આજીવિકા મિશન (એનઆરએલએમ) યોજનાનો ભાગ છે.
- ગ્રામીણ ગરીબ યુવક-યુવતીઓને સ્વદેશી તથા વિદેશી રોજગાર માટે કુશળ અને ઉત્પાદક કારીગર તૈયાર કરવાનો છે.

યોજનાની અમલવારી :

- આ યોજનાના અમલીકરણ માટે પી.આઈ.એ. (પ્રોજેક્ટ ઈમ્પ્લીમેન્ટ એજન્સી) પીપીપી (પબ્લિક પ્રાઈવેટ પાર્ટનરશીપ) મોડેલથી ચાલે છે. પી.આઈ.એ. માટે ૭૫ ટકા તાલીમાર્થીઓને રોજગારી (પ્લેસમેન્ટ) અપાવવી ફરજિયાત છે. આ યોજના માટે કેન્દ્ર સરકાર અને રાજ્ય સરકાર અનુક્રમે ૭૫ ટકા અને ૨૫ ટકા સહાય કરે છે.

લાભાર્થી પસંદગીના નિયમો :

- ડીડીયુ-જીકેવાયના લાભાર્થી ગરીબ પરિવારના ૧૮ થી ૩૫ વર્ષની ઉંમરના ગ્રામીણ ગરીબ યુવક-યુવતી હોવા જોઈએ. અથવા
- મનરેગા યોજના અંતર્ગત જોબકાર્ડ ધારક પરિવાર કે જેણે ૧૫ દિવસ મજૂરી કામ કરેલ હોય. અથવા
- આર.એસ.બી.વાય. કાર્ડધારક પરિવારના હોવા જોઈએ. અથવા
- બીપીએલ/અંત્યોદય અન્ન યોજનાના કાર્ડધારક પરિવારના હોવા જોઈએ. અથવા
- એનઆરએલએમ યોજનાના બીપીએલ એસએચજીમાં જોડાયેલ હોવા જોઈએ.
- વર્ષ ૨૦૧૧ની વસતિ ગણતરીના એસઈસીસી-૨૦૧૧ ની યાદીમાં નામ હોવું જોઈએ.

યોજનાના મળવાપાત્ર લાભ :

- ૩ માસની વિનામૂલ્યે તાલીમ.
- તાલીમ દરમ્યાન તાલીમના વિષય સિવાય ત્રણ અગત્યના વિષયોની તાલીમ.
- (૧) સામાન્ય અંગ્રેજી (૨) સોફ્ટ સ્કીલ (પર્સનાલીટી ડેવલપમેન્ટ) (૩) સામાન્ય કોમ્પ્યુટર.
- વિનામૂલ્યે ગણવેશની સુવિધા (યુવક લાભાર્થી માટે ટીશર્ટ અને ટોપી બે જોડી અને યુવતી લાભાર્થી માટે સલવાર, કુર્તી અને ટોપી બે જોડી)
- તાલીમ સેન્ટર ઉપર વિનામૂલ્યે વાઈફાઈ અને કલાસરૂમમાં ટેબલેટની સુવિધા.
- તાલીમ લીધા બાદ રોજગારી મેળવેલ હોય અને ૩ માસ સુધી નોકરી ચાલુ રાખનાર તમામ તાલીમાર્થીને ૨ માસથી ૬ માસ સુધી પ્રતિ માસ રૂ. ૧૦૦૦/- ની પીપીએસ (પોસ્ટ પ્લેસમેન્ટ સપોર્ટ) ની જોગવાઈ, જેમાં (૧) પોતાના જિલ્લામાં ૨ માસ (૨) અન્ય જિલ્લામાં ૩ માસ (૩) અન્ય રાજ્યમાં ૬ માસ સુધી પ્રતિ માસ રૂ. ૧૦૦૦/-



- તાલીમ પૂરી થયા બાદ એનસીવીટી (નેશનલ કાઉન્સેલીંગ ફોર વોકેશનલ ટ્રેનિંગ) ભારત સરકાર દ્વારા સર્ટિફિકેટ આપવામાં આવે છે.

લાભા ક્યાથી મળે ?

- તાલુકા પંચાયત કચેરી ખાતે તાલુકા વિકાસ અધિકારીશ્રી અને એનઆરએલએમ યોજનામાં તાલુકા લાઈવલી હુડ મેનેજરશ્રીનો સંપર્ક કરવો.





Gujarat State Legal Services Authority

3rd Floor, GSLSA Building, Nr. Gujarat High Court Post Office, Gujarat High Court Campus, Sola, Ahmedabad- 380060

Email : msguj.lsa@nic.in • Website : www.gslsa.gujarat.gov.in

Helpline no. : 15100